

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) No, Sir. Government has not commissioned National Expressway and Connectivity Corporation, Government has 'in-principle' decided to setup National Expressway and Connectivity Corporation (NEXCOR);

(b) Does not arise.

Target for development of highways during 2012-13

2775. SHRI Y. S. CHOWDARY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has fixed any target for development of National Highways for the year 2012-13;

(b) if so, the details thereof; and

(c) the details of target achieved till date by Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) The length of 6,089 km of National Highways (NHs) are targeted to be developed/improved during current financial year 2012-13 under National Highways Development Project (NHDP) and Non- NHDP schemes, out of which, a length of 2967 km have been developed/improved up to October, 2012.

Congestion on DND Expressway

2776. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is a lot of road congestion on Delhi-Noida DND expressway and it is getting worse day by day;

(b) if so, what steps Government proposes to take to decongest the sectoral road traffic;

(c) whether there is any plan to construct expressway between Sarita Vihar in Delhi and Noida; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) This Ministry is primarily responsible for development and maintenance of National Highways (NHs) in the country. The DND expressway doesn't fall within the purview of this Ministry as it is a State Government project.

(c) There is no plan of this Ministry to construct expressway between Sarita Vihar in Delhi and Noida.

(d) Does not arise.

Multiple revision of toll rates

2777. DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any uniform policy for revision of toll charges on National Highways and Expressways across the country;

(b) if so, the details thereof;

(c) whether the Government has taken note of the frequent protests by road users against the present practice of multiple revision of toll rates linked to Wholesale Price Index; and

(d) if so, the steps taken by the Government to do away with the practice of multiple revision and make it an annual affair at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Yes, Sir.

(b) Government has notified the National Highways Fee (Determination of Rates and Collection) Rules, 2008 on 5.12.2008, as amended from time to time, for the projects taken up on or after 05.12.2008. For the stretches completed before 5th December, 2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge - Public Funded Project) Rules, 1997; and the National Highways (Rate of Fee) Rules, 1997 for those completed after the date of notification of these Rules. The abovementioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee